CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 209/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 tariff

period and determination of transmission tariff for the 2019-24 tariff period for Singrauli Transmission System in Northern

Region.

Date of Hearing : 17.8.2021

Coram : Shri P. K. Pujari, Chairperson

Shri I. S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Petitioner: Power Grid Corporation of India Ltd.

Respondents: Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPNL) and

16 others

Parties Present : Shri S.S. Raju, PGCIL

Shri D.K. Biswal, PGCIL

Shri Ved Prakash Rastogi, PGCIL

Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

- 2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for Singrauli Transmission System in Northern Region.
 - b. Additional capital expenditure (ACE) has been claimed for replacement of assets during the 2019-24 tariff period in the instant petition. During the hearing in the matter on 22.6.2021, the Commission directed to submit the report on utilisation of the assets proposed to be replaced.
 - c. Accordingly, a meeting on the proposed replacement of the assets was held on 3.8.2021 with CEA, CTU and other stakeholders and it was decided that the existing 80 MVAR line reactor would become redundant after the implementation of bypass arrangement under the on-going scheme between Panki and Kanpur (OLD), which is expected to be commissioned in October-November, 2021. As the existing 80 MVAR reactor would become redundant, the proposal to replace the said 80 MVAR reactor was withdrawn. The minutes of the meeting have been filed vide affidavit dated 9.8.2021.

- d. Remaining projected ACE during the 2019-24 tariff period (without the line reactor) will be required. The cost of the line reactor claimed will be subtracted from earlier claimed ACE and sought time to file revised tariff forms and revised Auditor's certificate.
- e. Further, the de-capitalization of this reactor will be submitted in the next tariff petition as per actual date of de-capitalization.
- f. ACE claimed in 2014-19 tariff block is within in the ACE allowed by the Commission vide order dated 31.12.2015 in Petition No. 513/TT/2014. Further, the ACE spill-over from the 2014-19 tariff period to 2019-24 tariff period has been claimed in the instant petition.
- g. The information sought in the technical validation letter has been filed vide affidavit dated 24.9.2020 along with justification for ACE and Form 10B. No reply has been received from any of the Respondents.
- 3. The Commission observed that the 80 MVAR reactor shall be required to be decapitalized once the bypass arrangement between Panki and Kanpur is commissioned. Therefore, the Petitioner is directed to submit the details of de-capitalization.
- 4. After hearing the representative of the Petitioner, the Commission directed the Petitioner to file revised tariff forms, revised Auditor's certificate, etc. with an advance copy to the Respondents by 1.9.2021 and further observed that no extension of time will be granted.
- 5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)